

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

Original application no. 205 of 2026

IN THE MATTER OF :

Paryavaran Mitra

...Applicant

Versus

State of Uttarakhand & Ors.

...Respondents

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Sl. No.	Particulars	Court fees
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1. **Counter Affidavit on behalf of Respondent no. 2**
(Mussoorie Dehradun Development Authority)

Filed on 20.07.2026

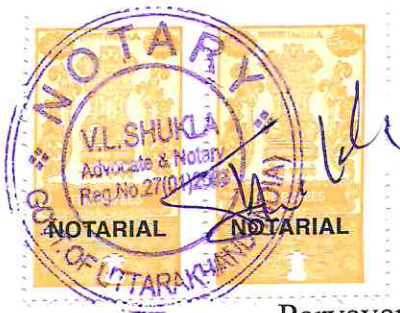


(VINAY GARG)

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**(Principal Bench at New Delhi)**

Original Application No. 205 of 2026



Paryavaran Mitra

..... Applicant

Versus

State of Uttarakhand & Others

..... Respondents

Counter Affidavit on behalf of Respondent No.2/**Mussoorie Dehradun Development Authority**

I, Smt. Ekta Arora, aged about 53 years, W/O. Late Shri Ajay Arora, presently posted as Under Secretary, Mussoorie Dehradun Development Authority/Respondent No.2, do hereby solemnly state on oath as under-

1. That the deponent is posted as Under Secretary in the Respondent No.2 Authority and is well conversant with the facts of the case and is competent and authorized to file the present affidavit.
2. That deponent has gone through the contents of the Original Application and most humbly submits that until and unless any fact, averment or contention is specifically admitted, the same may be deemed to have been denied.



3. That in the Original Application the applicant has raised the grievance with regard to construction of residential project by the Respondent no.5 in the name of "Devki Enclave" near G.R.D Girls College, Prem Nagar, Dehradun.
4. That although vague allegation has been made that the respondents no. 1 & 2 have abdicated their fiduciary duty, however, no relief has been claimed against the respondents no. 2.
5. That the answering respondent has got an inquiry conduct and found that the subject area does not fall within the Development Area notified under the Master Plan. This area does not fall within the jurisdiction of the answering respondent.
6. That according to the Master Plan 2005 to 2025 this area falls within the Cantonment area/undefined. Accordingly, the answering respondent has sent a letter dated 24.06.2026 to the Chief Executive Officer, Cantonment Board, Garhi Cantt, Dehradun with reference to the present application, giving details of the subject area with a request to get an inquiry conducted at their end and take appropriate action with information to the answering respondent. The copy of the letter dated 24.06.2026 is attached herewith as **Annexure A-1.**
7. That the answering respondent has also informed by letter dated 30.06.2026 to the Additional District Magistrate (ADM, Dehradun) intimating the above position with a request that the concerned be directed to take appropriate action. Copy of the letter dated 30.06.2026 is annexed herewith as **Annexure A-2.**



E. P. S.

Parawise Reply

- (i) That the contents of Paragraph 1 of the Original Application do not require any comments by the answering respondent.
- (ii) That the contents of Paragraph 2 of the Original Application do not require any comments by the answering respondent.
- (iii) That the contents of Paragraph 3 of the original application do not require any comments by the answering respondent.
- (iv) That in response to the contents of Paragraph 4 of the Original Application it is submitted that the subject area does not fall under the development area having jurisdiction and control of the Respondent no. 2.
- (v) That in response to the contents of Paragraph 5 of the Original Application it is submitted that answering respondent has nothing to do with the conversion the land use or sanction of any map.
- (vi) That the contents of Paragraph 6 of the original application do not require any comments by answering respondent.
- (vii) That the contents of Paragraph 7 of the original application do not relate to answering respondent.



(viii) That the contents of Paragraph 8 of the Original Application are absolutely denied to the extent it alleges that the respondent no.2 has abdicated its fiduciary duty. The applicant is put to the strict proof of such vague and wild allegation.

(ix) That the contents of Paragraph 9 of the Original Application need no comments by the answering respondent.

(x) That the contents of Paragraph 10 of the Original Application need no comments by the answering respondent.

(xi) That the contents of Paragraph 11 of the Original Application need no comments by the answering respondent.

(xii) That the contents of Paragraph 12 of the Original Application need no comments by the answering respondent.

(xiii) That grounds are denied. The Applicant has not prayed for any relief against the Respondent No.2.

8. That the above facts are most humbly submitted before this Hon'ble Tribunal with a prayer to pass appropriate orders as this Hon'ble Tribunal may deem fit.



Edma

9. That the annexures filed with this affidavit are true copies of their originals.



DEPONENT

VERIFICATION

I, the above-named deponent, do hereby verify the contents of this Counter Affidavit are true and correct and are verified on the basis of record. The annexures are true copies of the original. Nothing material has been concealed.

Verified today the 18.. day of July, 2026 at Dehradun.



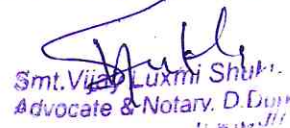

DEPONENT

Identified by:-



AMIT CHAUDHARY
Advocate
Reg.No.UA5541/2004
Mobile No.9897001990
E-mail ID:amit_4926@yahoo.co.in

S.no. 703/2026
This affidavit is sworn before me by
Smt. Ekta Arora.....
who is identified by Shri. Amit Chaudhary
at Dehradun on 18/7/2026. Ad. O


Smt. Vijay Luxmi Shukla
Advocate & Notary, D.D. Durr
11-06-2026

कार्यालय, मसूरी देहरादून विकास प्राधिकरण,
ट्रांसपोर्ट नगर, सहारनपुर रोड़, देहरादून।

पत्रांक 685 / अभियन्त्रण अनु0 / 2026-27

दिनांक 24/8/26

सेवा में,

मुख्य कार्यकारी अधिकारी,
 छावनी परिषद्
 गढी कैन्ट
 देहरादून।

विषय:— Original Application No. 205 of 2026- Paryavaran Mitra Vs State of Uttarakhand and others before NGT, New Delhi.

महोदय,

उपरोक्त विषयक अवगत कराना है कि NGT, New Delhi. से प्राप्त पत्र का सन्दर्भ ग्रहण करने का कष्ट करें जिसमें क्षेत्रीय अभियन्ताओं द्वारा प्रशनगत स्थल का निरीक्षण किया गया जिसमें निरीक्षण उपरांत स्थानीय लोगों ने अवगत कराया है कि उक्त स्थल छावनी बोर्ड (Cantonment Area) के क्षेत्रान्तर्गत पड़ता है। इस सन्दर्भ में प्राधिकरण ड्राफ्टसमैन की आख्यानसार उक्त स्थल के Google Co-ordinate 30.3390221,77.9606665 का मिलान करने पर महायोजना 2005-2025 के तहत निर्मित जोनल प्लान से मिलान किया गया है। महायोजना में स्थल Cantonment Area/Undefined के अन्तर्गत प्रदर्शित किया गया है।

अतः आपसे अनुरोध है कि उक्त स्थल की जाँच करते हुए कार्यवाही करना सुनिश्चित करें तथा प्राधिकरण को भी अवगत कराने का कष्ट करें।

संलग्न:—यथोक्त।

भवदीय,

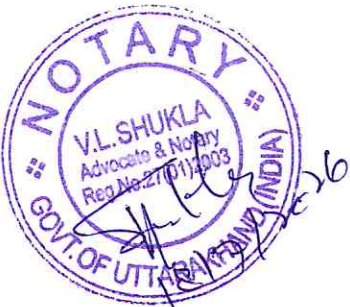


अधिशाली अभियन्ता

मसूरी देहरादून विकास प्राधिकरण
 देहरादून।







कार्यालय, मसूरी देहरादून विकास प्राधिकरण,
ट्रांसपोर्ट नगर, सहारनपुर रोड़, देहरादून।

पत्रांक 743 / अभियन्त्रण अनु0 / 2026-27

दिनांक 30/06/2026

सेवा में,

अपर जिलाधिकारी (वि0 / स0)
देहरादून।

विषय:— माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या **Original Application No. 205 of 2026- Paryavaran Mitra Vs State of Uttarakhand and others** में पारित आदेश दिनांक 07.04.2026 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया अपने पत्र संख्या 91/एल0बी0सी0/2026 दिनांक 04.06.2026 का सन्दर्भ ग्रहण करने का कष्ट करें जिसमें क्षेत्रीय अभियन्ताओं द्वारा प्रशनगत स्थल का निरीक्षण किया गया जिसमें निरीक्षण उपरांत स्थानीय लोगों ने अवगत कराया है कि उक्त स्थल छावनी बोर्ड (Cantonment Area) के क्षेत्रान्तर्गत पड़ता है। इस सन्दर्भ में प्राधिकरण ड्राफ्टसमैन की आख्यानुसार उक्त स्थल के Google Co-ordinate 30.3390221, 77.9606665 का मिलान करने पर महायोजना 2005-2025 के तहत निर्मित जोनल प्लान से मिलान किया गया है। महायोजना में स्थल Cantonment Area/Undefined के अन्तर्गत प्रदर्शित किया गया है जिसके सम्बन्ध में पत्रांक 685/अभियन्त्रण अनु0 / 2026-2027 दिनांक 24.06.2026 के द्वारा मुख्य कार्यकारी अधिकारी, छावनी परिषद्, गढ़ी कैन्ट, देहरादून को पत्र प्रेषित किया गया है। (छायाप्रति संलग्न)

अतः उक्त के क्रम में आवश्यक कार्यवाही हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।
संलग्न:—यथोक्त।



18/7/2026

भवदीय,

Yas

सचिव 30/6/26

मसूरी देहरादून विकास प्राधिकरण
देहरादून।

[Handwritten Signature]